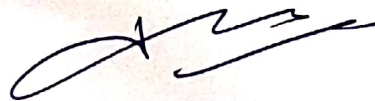


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S RAI HOMES UNIVERSAL PVT. LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S RAI HOMES UNIVERSAL PVT. LTD.
2.	Date of incorporation of Corporate Debtor	27/02/2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies Madhya Pradesh & Chhatisgarh, Gwalior (Madhya Pradesh)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200MP2012PTC027822
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No. 244, First Floor, Near Hotel Arch Manor, M.P. Nagar, Zone-I, Bhopal- 462 001 (Madhya Pradesh).
6.	Insolvency commencement date in respect of Corporate Debtor	27 th July, 2019 (date on which order is intimated to IRP) (as per order of NCLT dated 19 th June, 2019 and 10 th July, 2019 in C.P. (I.B.) No. 218/7/NCLT/AHM/2018.
7.	Estimated date of closure of insolvency resolution process	22 nd January, 2020 being 180 days from 27 th July, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Hansraj Mutreja Regd. No. IBBI/IPA-002/IP-N00221/2017-18/10673. Address: Mutreja & Associates, 146/8, Premium Center, Zone-I, M.P. Nagar, Bhopal- 462 011 (M.P.) Email: mutreja@sancharnet.in
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Name: Hansraj Mutreja Regd. No. IBBI/IPA-002/IP-N00221/2017-18/10673. Address: Mutreja & Associates, 146/8, Premium Center, Zone-I, M.P. Nagar, Bhopal- 462 011 (M.P.) Email: mutreja@sancharnet.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Name: Hansraj Mutreja Regd. No. IBBI/IPA-002/IP-N00221/2017-18/10673 Address: Mutreja & Associates, 146/8, Premium Center, Zone-I, M.P. Nagar, Bhopal- 462 011 (M.P.) Email: mutreja@sancharnet.in hrmutreja@gmail.com
11.	Last date for submission of claims	10 th August, 2019 14 days from the CIRP date.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads . Nil



Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **M/S RAI HOMES UNIVERSAL PVT. LTD.** on 19th June, 2019.

The creditors of **M/S RAI HOMES UNIVERSAL PVT. LTD.** are hereby called upon to submit their claims with proof on or before 10th August, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th July, 2019

Place: Bhopal



Hansraj Mutreja

Interim Resolution Professional

IBBI/IPA-002/IP-N00221/2017-18/10673